

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00960/2018

Dated Monday the 23rd day of July Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

&

HON'BLE MR. P. MADHAVAN, Member (J)

S.Diagaradjane,
No. 9, MGR Nagar,
Kottaimedu, Ariyankuppam,
Puducherry working as
Sub-Inspector of Police,
Sigma Intelligence.Applicant

By Advocate M/s. D. Senthilkumar

Vs

The UT of Puducherry rep by,
The Chief Secretary to Government,
Puducherry.Respondent

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

" To direct the respondent to consider and dispose of the applicant's appeal dt. 23.04.2018 on merits and in accordance with law within stipulated period to be fixed by this Hon'ble Tribunal or pass such further order or other order which may deem fit in the circumstance of the above case and thus render justice. "

2. It is submitted that the applicant joined as Sub Inspector of Police on 01.11.2007 through Direct Recruitment for a vacancy of the year 2005. He made an appeal dt. 23.04.2018 against the departmental speaking order dt. 05.04.2018 holding that his position in the revised seniority list of Sub Inspector of Police dt. 08.03.2014 was correct. Learned counsel for applicant submits that the applicant would be satisfied if the respondent is directed to consider the appeal within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondent to consider Annexure A6 appeal of the applicant dt. 23.04.2018, parawise in accordance with law and pass a reasoned and

speaking order within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

23.07.2018

SKSI